

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

**DISTRICT JUDGES - Transfers and Postings of District Judges - ORDERS -
ISSUED.**

ROC.NO.8453/2016-B.SPL.

NOTIFICATION NO.996-B.SPL.

DATED:27.10.2016.

The High Court is pleased to order the following Transfers and Postings of District Judges:-

The District and Sessions Judges mentioned in Column Number 2 are posted to the stations mentioned in Column Number 3 of the corresponding row. The respective officers are directed to handover charge of their post(s) and also the posts which they have been holding full additional charge, to the officers mentioned in Column Number 4 of the corresponding row, and get themselves relieved and proceed to their new stations and take charge of their respective posts from the officers mentioned in Column Number 5 of the corresponding row.

SL NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	P.Venkata Jyothirmayi, Chairman, APVAT Tribunal, VISA KAPATNAM	Prl. District and Sessions Judge, VISA KHAPATNAM	After assumption of charge of Prl. District and Sessions Judge, Visakhapatnam she shall hold full additional charge of the post of Chairman, APVAT Tribunal, Visakhapatnam, until further orders.	Sri V.Jaya Surya, On the AN of 31.10.2016

2.	Smt. E.Tirumala Devi Spl. Judge for trial of cases under SCs. And S.Ts. (POA) Act , 1989- cum- VII Additional District Judge, NIZAMABAD	Prl. District and Sessions Judge, KHAMMAM	Judge, Family Court, Nizamabad.	I Addl. District and Sessions Judge, Khammam.
3.	Smt. Suneetha Kunchala, District and Sessions Judge working as Chairman, Permanent Lok Adalat, Adilabad.	I Addl. District and Sessions Judge-cum- Metropolitan Sessions Judge, RANGAREDDY	Post of Chairman Permanent Lok Adalat to Prl. District and Sessions Judge, Adilabad. and also the post of I Addl. D.J., Adilabad to Judge, Family Court, Adilabad	Prl. District and Sessions Judge, L.B.Nagar, Rangareddy District.
4.	Sri K.Raj Kumar, Special Judge for trial of cases under Essential Commodities Act, 1981-cum-III Addl. M.S.J., Hyderabad	XV Addl. District and Sessions Judge, MIYAPUR AT KUKATPALLY, Rangareddy District.	I Addl. Metropolitan Sessions Judge, Hyderabad	IV Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District.
5.	Sri N.Salmon Raju Spl. Judge for trial of cases under SCs. and STs. (POA) Act , 1989- cum- VII Additional District Judge, Warangal	I Addl. District and Sessions Judge, WARANGAL VICE Sri K.B.Narasimhulu, transferred.	After assumption of charge as I Addl. District and Sessions Judge, Warangal, he shall be in full additional charge of the posts of Spl. Judge for trial of cases under SCs. and STs. (POA) Act, 1989-cum-VII Addl. D.J., Warangal and VI Addl. D.J. (FTC) Mahabubabad, until further orders. He shall handover charge of the posts of Chairman, Cooperative Tribunal and VIII Addl. District and Sessions Judge (FTC), Warangal which posts he is holding full additional charge to Sri K.Ramesh on his assumption of charge as Judge, Family Court.	

6.	Sri K.Ramesh, Judge, Family Court, L.B.Nagar, Rangaeddy District	Chairman, Land Reforms Appellate Tribunal- cum-II Addl. District and Sessions Judge, WARANGAL	III Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District	After assumption of charge, he shall also take charge of the posts of Chairman, Cooperative Tribunal and VIII Addl. D.J (FTC) Warangal, and he shall be in full additional charge of the said posts until further orders
7.	On relief, Sri K.B.Narasimhulu, I Addl. District and Sessions Judge, Warangal.	Judge, Family Court, L.B.NAGAR, RANGAREDDY DISTRICT VICE Sri K.Ramesh transferred	His post and also the post of Chairman, Co-Operative Tribunal, Warangal which post he is holding FAC to Sri N.Solomon Raju.	III Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District
8.	Sri A.V.Parthasaradhi, Senior Faculty Member-II, A.P.Judicial Academy, Secunderabad.	Special Judge for Economic Offences- cum- VIII Additional Metropolitan Sessions Judge-cum- XXII Addl. Chief Judge, City Civil Court, HYDERABAD	Senior Faculty Member-I, A.P.Judicial Academy, Secunderabad.	Addl. Sessions Judge for trial of Communal Offences-cum- VII Addl. M.S.J., Hyderabad.
9.	Dr. S.S.S.Jaya Raju, II Addl. District and Sessions Judge, Madanapalle, Chittoor District.	IX Addl. District and Sessions Judge (Fast Track Court), Krishna at MACHILIPATNAM Vice Sri Chinnamsetty Raju, transferred.	His post and also the post of VII Addl. D.J., Madanapalle, which post he is holding FAC to VIII Addl. District and Sessions Judge Chittoor.	VI Addl. District and Sessions Judge, Machilipatnam.
10.	Smt. J.Srilakshmi, III Addl. District and Sessions Judge, Kakinada, East Godavari District.	Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum- V Addl. District Judge, NELLORE	Chairman, LRAT-cum-IV Addl. District and Sessions Judge, Kakinada.	I Addl. District and Sessions Judge, Nellore.

11.	Sri C.Purushotham Kumar, Judge, Family Court-cum-IX Addl. District Judge, Rajahmundry.	X Addl. District and Sessions Judge, TIRUPATI	V Addl. District and Sessions Judge, Rajahmundry	Judge, Family Court-cum-V Addl. District and Sessions Judge, Tirupati.
12.	Sri Y.Ganapathi Rao, VI Addl. District and Sessions Judge, Kakinada, East Godavari District.	XIII Addl. District and Sessions Judge, GAJUWAKA, Visakhapatnam District. VICE Sri N.Srinivasa Rao, transferred.	His post and also the posts of VII and XI Addl. D.J (FTC), Kakinada, which posts he is holding FAC to Chairman, LRAT-cum-IV Addl. District and Sessions Judge, Kakinada.	Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-XI Addl. District and Sessions Judge, Visakhapatnam.
13.	Smt. G.Swarnalatha, Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-X Addl. District Judge, Machilipatnam.	Chairman , Industrial Tribunal-cum-Presiding Officer, Labour Court ANANTHAPURAM	She shall handover charge of her post to VI Addl. District and Sessions Judge, Machilipatnam and shall take charge of her post from the Prl. District and Sessions Judge, Anantapur. Immediately after assumption of charge of her regular post, she shall also take charge of the post of Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-VIII Addl. District and Sessions Judge, Anantapuram from the I Addl. District and Sessions Judge, Anantapuram and will be in full additional charge of the said post until further orders.	
14.	Sri Chinnamsetty Raju, IX Addl. District and Sessions Judge (Fast Track Court), Krishna at Machilipatnam	III Additional District and Sessions Judge; BHIMAVARAM, West Godavari District	VI Addl. District and Sessions Judge, Machilipatnam.	IV Addl. District and Sessions Judge, Tanuku.
15.	Sri G.Srinivas Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-IV Addl. District Judge, GUNTUR	I Addl. District and Sessions Judge, GUNTUR	Smt. N.Satya Sri	Sri G.Gopi Chand

16.	Smt. S.Premavathi, I Addl. District and Sessions Judge, Kurnool.	II Addl. District and Sessions Judge, GUNTUR.	Prl. District and Sessions Judge, Kurnool.	Judge, Family Court, Guntur.
17.	On relief, Sri G.GOPI CHAND I Addl. District and Sessions Judge, GUNTUR	III Addl. District Judge, GUNTUR	--	Smt. N.Satya Sri
18.	Smt. N.Satya Sri III Addl. District Judge, GUNTUR	Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum- iV Addl. District Judge, GUNTUR	Sri G.Gopi Chand	Sri G.Srinivas
19.	Sri B.R.Madhusudhan Rao, Judge, Family Court- cum-VI Addl. District Judge, Nellore.	I Addl. District and Sessions Judge, CHITTOOR	IV Addl. District and Sessions Judge, Nellore.	Prl. District and Sessions Judge, Chittoor.
20.	SRI ERUGULA BHIMA RAO VII Additional District and Sessions Judge, Vijayawada, Krishna District.	Judge Family Court cum IV Addl. D.J. VIJAYAWADA	Sri M.Srikantha Chary. After taking charge from Sri G.Durgaiah, Sri E.Bhima Rao, shall be in full additional charge of the post of VII Addl. D.J., Vijayawada, till the substitute posted takes charge.	Sri G.Durgaiah
21.	On relief, KUM C.YAMINI VIII Additional District and Sessions Judge, Vijayawada	Judge , Mahila Court cum V Addl. D.J. VIJAYAWADA.	Sri N.Ramesh Babu	Sri G.Durgaiah
22.	On relief, Sri M.Srikantha Chary, XIV Addl. District and Sessions Judge, Vijayawada, Krishna District	VII Additional District and Sessions Judge, VIJAYAWADA	Sri G.Durgaiah	Sri Erugula Bhima Rao

23.	On relief, SRI N.RAMESH BABU XII Addl. D.J. Vijayawada	VIII Additional District and Sessions Judge, VIJAYAWADA	Sri T.Venugopala Rao, till the charge of XII Addl. D.J., is handover to Sri T.Venugopala Rao, he shall continue to hold this post as full additional charge.	Kum. C.Yamini
24.	Sri T.Venugopala Rao, Judge, Additional Family Court, Visakhapatnam.	XII Additional District and Sessions Judge, VIJAYAWADA	Judge, Mahila Court-cum-VI Addl. District and Sessions Judge, Visakhapatnam.	Sri N.Ramesh Babu
25.	Sri G.Durgaiah Judge, Family Court cum IV Addl. D.J. Vijayawada	XIV Addl. District and Sessions Judge VIJAYAWADA	Sri Erugula Bhima Rao	Sri M.Srikantha Chary
26.	Sri Ch.Kishore Kumar, XII Addl. District and Sessions Judge, Visakhapatnam	Judge, Family Court- cum-IX Addl. District Judge, Rajamahendravaram E.G. District. VICE Sri C.Purushotham Kumar transferred	Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-XI Addl. District Judge, Visakhapatnam	V Addl. District and Sessions Judge, Rajamahendra- varam
27.	Sri N.Srinivasa Rao, XIII Addl. District and Sessions Judge, Gajauaka, Visakhapatnam District.	II Addl. District and Sessions Judge, ADONI, Kurnool District	Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-XI Addl. District and Sessions Judge, Visakhapatnam.	Judge, Family Court-Addl. District and Sessions Judge, Kurnool.

The officers mentioned in Column Number 4 will be in full additional charge of the post(s) mentioned in Column Number 2, until further orders.

- NOTE: 1. All the officers under orders of transfer are directed to pronounce the judgments/orders which were already reserved and join at their new stations.
2. In case the officers from whom they have to take charge or to whom they have to handover charge are on leave or absent for any other reason, the concerned officers will seek instructions from the concerned Unit Heads who in turn will make alternative arrangements, intimating the same to the High Court.
3. All the officers who are under orders of transfer are hereby directed to inform the High Court the date of relief in the previous post and the date of joining in the new post with in seven days from the date of joining in the new post.
4. The Order placed in the High Court's Web Site <http://hc.tap.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.


27/10/2024

REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court of Judicature at Hyderabad
4. The Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website)
5. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Hyderabad.
7. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
10. The Chief Judge, City Civil Court, Hyderabad
11. The Metropolitan Sessions Judge, Hyderabad.
12. The Chief Judge, City Small Causes Court, Hyderabad

13. THE PRL. DISTRICT JUDGES:

Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, YSR Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, PS Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

14. THE I ADDL. DISTRICT JUDGES:

Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, YSR Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, PS Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

15. The Pay and Accounts Officer, Government of Telangana. Hyderabad.

16. The Pay and Accounts Officer, Government of Andhra Pradesh. Hyderabad

17. THE DISTRICT TREASURY OFFICERS:

Adilabad, Anantapur, Chittoor, Kakinada, Guntur, YSR Kadapa, Karimnagar, Khammam, Machilipatnam, Kurnool, Mahabubnagar, Sangareddy, Nalgonda, PS Nellore, Nizamabad, Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and Eluru.

18. THE SECTION OFFICERS:-

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Judicature, Hyderabad